

Dated : 11.07.2024

ORDER

In light of the enactment of new laws i.e. **‘Bharatiya Nyaya Sanhita, 2023’**, **‘Bharatiya Nagarik Suraksha Sanhita, 2023’** and **‘Bharatiya Sakshya Adhinyam, 2023’** (which have come into force w.e.f. 01.07.2024), fresh cases/ applications can be filed in this High Court either under the provisions of newly enacted laws or repealed laws (i.e. Indian Penal Code, 1860, Code of Criminal Procedure, 1973 and Indian Evidence Act, 1872).

No Objection in this regard shall be raised by the Registry.”

BY ORDER OF HON’BLE THE CHIEF JUSTICE